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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**TP No. 123/397-398/NCLT/AHM/2016 (New)  
CP No. 26/397-398/CLB/MB/2016 (Old)**


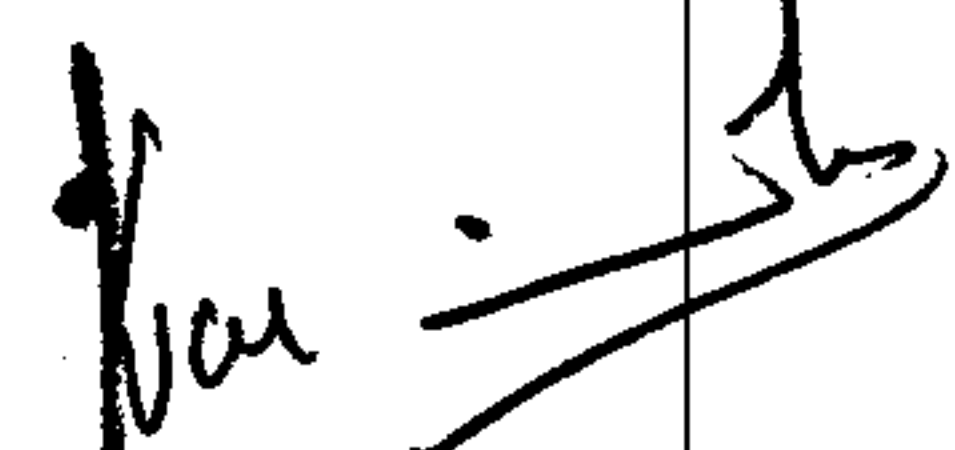
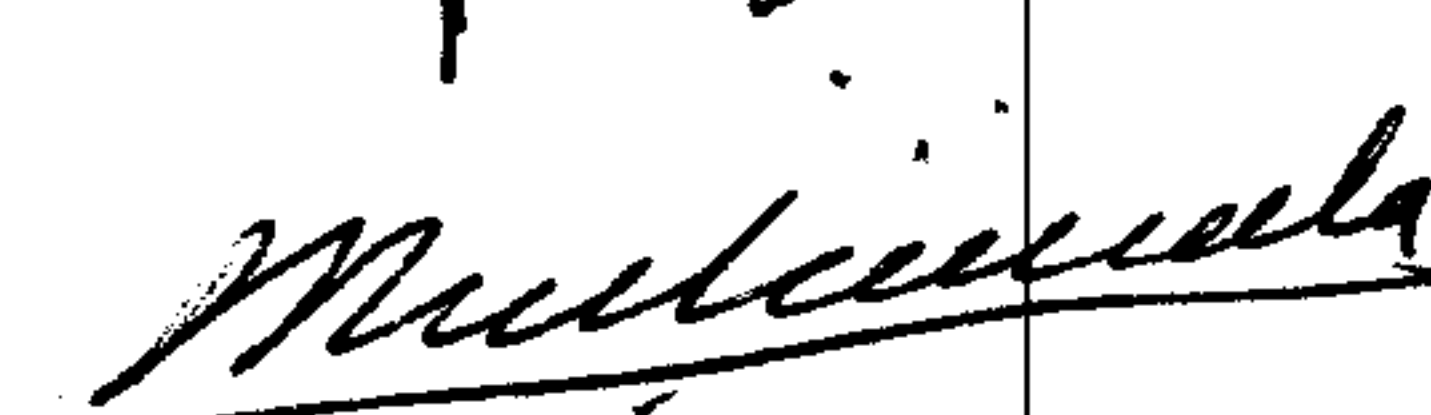
Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017**

Name of the Company: Kanakbhai Ratilal Patel  
V/s.  
Balajikrupa Estates Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u>  |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1.           | VAIBHAVI PARIKH               | ADVOCATE           | RESPONDENT NO. 1 & 2  |  |
| 2.           | KUNAL VAISHNAV                | ADVOCATE           | RESPONDENT NO. 4      |  |
| 3.           | PAVAN S. GODIAWALA            | ADVOCATE           | PETITIONER            |  |

**ORDER**

Learned Advocate Mr. Pavan Godiawala present for Petitioner. Learned Advocate Ms. Vaibhavi Parikh present for Respondents no. 1 to 3. Learned Advocate Mr. Kunal Vaishnav present for Respondent no. 4.

Additional affidavit is filed by Respondent no. 1 and 2 with a copy to the petitioner.

Petitioner requested one-month time to file rejoinder as his client is residing in USA.

Petitioner shall file rejoinder, if any, serving a copy to Respondents in advance.

List the matter on 31.01.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 15th day of December, 2017.